

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-1041(ND)2020

IN THE MATTER OF:

Inabensa Bharat Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 13.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the Corporate Applicant, one weeks' time is granted for filing an affidavit, declaring therein that the present petition has not been preferred to overreach the other proceedings instituted by the Creditors, to deceive any other Creditors or with any other ulterior motive/object and the same are instituted bona-fidely in the letter and spirit of provisions of Section 10 of IBC, 2016.

List on 11.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)